



# **GOVERNMENT OF MEGHALAYA**

## **LAW (A) DEPARTMENT**

### **THE MEGHALAYA ENGINEERING (PUBLIC WORK DEPARTMENT) SERVICE RULES 2007 (FIRST AMENDMENT) & (SECOND AMENDMENT) RULES 2009**

GOVERNMENT OF MEGHALAYA  
PUBLIC WORKS (R&B) DEPARTMENT :::: ADMINISTRATION BRANCH

ORDERS BY THE GOVERNOR  
NOTIFICATION

Dated Shillong, the 12th November, 2007.

No. PW/Admn-85/2005/Pt./40: In exercise of the powers conferred by the Proviso to Article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor of Meghalaya is pleased to amend the Meghalaya Engineering (Public Works Department) Service Rules, 1995 as follows:

*Short title and commencement*

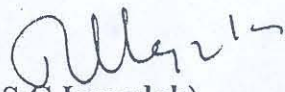
1. These Rules shall be called the Meghalaya Engineering (Public Works Department) Service Rules, 2007 (First Amendment).
2. They shall come into force with effect from the date of notification in the Gazette of Meghalaya.

*Amendment of Rule 7*

1. The following clause shall be inserted in Sub-rule (7) of Rule 7:  
“(c) By promotion from amongst Junior Engineers who are Degree holders.”
2. The following wordings shall be substituted in Sub-rule (8) of Rule 7:  
“The proportion of vacancies to be filled in accordance with clauses (a), (b) and (c) of Sub-rule (7) shall be 30 % (thirty per cent) by promotion, 55 % (fifty-five per cent) by direct recruitment and 15% (fifteen per cent) by promotion from amongst Junior Engineers who are Degree holders of the total cadre strength.

*Amendment of Schedule II*

1. The following wordings shall be substituted for para 2 of column 3 against sl. 6 of Schedule II:  
“Direct recruitment 55% of the total cadre strength.”
2. The following para with the following wordings shall be added after para 2 of Column 3 against sl.6 of Schedule II:  
“15% by promotion from amongst Junior Engineers who are Degree holders.”
3. The following wordings shall be inserted at column 4 against newly added para 3 against sl. 6 of Schedule II:  
“B.E. in Civil Engineering or its equivalent from a recognized University/Institution.”

  
( P.S.G.Lyngdoh)

Joint Secretary to the Government of Meghalaya,  
Public Works (R&B) Department.

MVA  
12/11

Memo No. PW/Admn-85/2005/Pt./40(A), Dated Shillong, the 12<sup>th</sup> November, 2007.

Copy to:-

1. The Director, Printing and Stationery, Meghalaya, Shillong for favour of

**GOVERNMENT OF MEGHALAYA  
PUBLIC WORKS (ROADS & BUILDINGS) DEPARTMENT**

**ADMINISTRATION BRANCH**

**ORDER BY THE GOVERNOR**

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**NOTIFICATION**

The 15<sup>th</sup> October, 2009

**No. PW/Admn-13/89/Pt/113.-** In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Meghalaya is pleased to amend the Meghalaya Engineering (Public Works Department) Service Rules, 1995, as follows, namely:-

**1. Short title and commencement :-** (1) These Rules shall be called the Meghalaya Engineering (Public Works Department) Service (2<sup>nd</sup> Amendment) Rules, 2009.

(2) They shall come into force from the date of this notification in the Official Gazette.

**2. Amendment of Rule 2.-** (1) In the Meghalaya Engineer (P.W.D.) Service Rules, 1995 hereinafter referred to as the principal Rules, in clause (c) for the word occurring as “rule8(1)(a)” and “8(2)(a)” shall be read as “rule 8 (1) and rule 8(2)”.

(2) In clause (i) of rule 2 of the principal Rules in between the words “Grade I” and “or” , the wordings “Intermediate Grade shall be inserted”.

**3. Amendment of Rule 4. -** In sub rule (3) of Rule 4 of the principal Rules for the existing words “and of Additional Chief Engineer-cum-Director of Research and Training” shall be deleted.

**4. Amendment of Rule 7.-** (1) The existing sub-rule (5) of Rule 7 of the principal Rule be deleted.

(2) The existing sub-rule (6) of Rule 7 of the principal Rule shall be renumbered as sub-rule (5) and shall be substituted as follows:-

“(5) Appointment to any post in Intermediate Grade shall be made by promotion from amongst the members belonging to Grade II of the respective stream/cadre who have completed 8 (eight) years of continuous services in Grade II as specified in Schedule II and included in the select list referred to in sub-rule (S)” of Rule 9.

(3) The existing sub-rule (7) of Rule 7 of the Principal Rule shall now be renumbered as sub-rule (6) of Rule 7, and shall be substituted as follows:

“(6) The Offices of Sub-Divisional Officers and Sub-Divisional Officers (Technical Consultant) are renamed as the Offices of the Assistant Executive Engineer. The said Offices shall be manned by Officers in the Intermediate Grade. The wording Sub-Divisional Officers/Sub-Divisional Officers (Technical Consultant), Sub-Divisional Officers (Mechanical) and Sub-Divisional Officers (Electrical) shall stand deleted”.

(4) In the existing sub-rule (7) (a) of Rule 7 of the Principal Rule which is renumbered as sub-rule (6) (a) “for wording “against item 6” shall be omitted and substituted by the working “against item 7”.

(5) The existing sub-rule 7 (b) of Rule 7 of the principal Rule shall now be renumbered as sub-rule (6)(b) of Rule 7 and the following proviso shall be inserted, namely:

“Provided that the number of persons recruited under clause (a) above shall not at any time exceed 30 % (thirty percent) of the total strength in that Grade of service”.

(6) The existing sub-rule (8) of Rule 7 of the principal Rule shall be deleted.

(7) The existing sub-rule (9) of Rule 7 of the principal Rule shall be renumbered as sub-rule (7).

**5. Amendment of Rule 8 .-** (1) In sub-rule (2) of Rule 8 of the principal rule, figure “(5)” shall be inserted after the figure “(4)” and after figure “(6)” the figure “(7)” shall be added.

(2) The Committee referred to in sub-rule (1) and (2) of Rule 8 of the principal rule, figure “(5)” shall be inserted after the figures “(4)” and after figure “(6)” the figure “(7)” shall be added.

**6. Amendment of Rule 9.-** (1) The existing sub-rule (2) of Rule 9 of the principal rules shall be substituted as follows:

“(2) The Committee referred to in sub-rule (1) and (2) of Rule 8 shall, after examining the character rolls, service records and other document in respect of all such persons, prepare a list based on seniority with due regard to individual merit and suitability. The number of persons to be included in the list shall be according to the actual number of vacancies available at the particular Grade”.

(2) In the existing sub-rule (4) of Rule 9 of the Principal Rule, the figure “(6)” and “(7)(a)” shall be replaced by figure “(5)”.

(3) In the existing sub-rule (5), of Rule 9 of the Principal Rule, the figure “(6)” and “(7) (a)” shall be replaced by figure “(5)”.

**7. Amendment of Rule 12.-** For the existing sub-rule (4) of rule 12 of the Principal Rule shall be substituted as follows:

“(4) On the basis of the result of interview, the Commission shall prepare a list of successful candidates in order of merit which shall be determined in accordance with the aggregate marks obtain by each candidate and if two or more candidates obtained equal marks the Commission shall arrange them in order of their relative merit which shall be determined in accordance with the general suitability of candidate for appointment to the post (s). The number of persons to be included in the list shall be according to the actual number of vacancies that are likely to occur during the recruitment year plus 10 (ten) percent of the actual vacancies or 2 (two) names, whichever is more. The list shall be forwarded by the Commission to the Appointing Authority”.

**8. Amendment of Rule 13.-** After sub-rule (3) of Rules 13 of the Principal Rule the following new proviso shall be added:

“Provided that for person (s) employed in State or Central Government, Semi-Government Organisation or Corporations, there shall be no upper age limit”.

**9. Amendment of Rule 14. -** In sub-rule (1) of Rule 14 of the Principal Rules for the existing wording “is” occurring in between the words “prescribed” and “not” shall be substituted by the wording “if”.

**10. Amendment of Rule 15.-** (1) The existing sub-rule (2) (i) of Rule 15 of the Principal Rules, the working occurring as “clause (b) of sub-rule (7) and sub-rule (9) of Rule 9” shall be omitted and substituted as “Clause (b) of sub-rule (6) and sub-rule (7) of Rule 7”.

(2) (a) – The existing sub-rule (3) of Rule 15 of the Principal Rules, the figures “6”, (7) (a) and (9) of Rule “7” shall be read as “(6)” (a) and (7) of Rule 7”.

(b) The sub-rule (3) of Rule 5 of the Principal Rule for the existing wordings occurring as “under sub-rule (4) of rule 9” shall be substituted by the wording “under sub-rule (5) of Rule 7”.

**11. Amendment of Rule 16.-** In rule 16 of the Principal Rules the wordings “sub-rule (7)” and “sub-rule (8) of Rule 7” shall be omitted and substituted by the words “sub-rule (6) and sub-rule (7) of Rule 7”.

**12. Amendment of Rule 19.-**For the existing second proviso to sub-rule (4) of Rule 19 of the Principals Rules shall be deleted.

**13. Amendment of Rule 20.-** In sub-rule (1) of Rule 20 of the principal Rule in between the wording “Grade I” and “Senior Grade II”, the words “Intermediate Grade” to be inserted.

**14. Deletion of rule 22.-** The existing Rule 22 of the Principal Rules shall be deleted.

**15. Deletion of rule 23.-** The existing Rule 23 of the Principal Rules shall be deleted.

**16. Amendment of rule 24. -** The existing Rule 24 of the Principal Rules shall be renumbered as Rule 22.

**17. Deletion of rule 25. -** The existing Rule 25 of the Principal Rules shall be deleted.

**18. Amendment of Rules 26, 27, 28 & 29.** - The existing Rule 26, 27, 28, 29 of the Principal Rules shall respectively be renumbered as 23,24,25 and 26.

**19. Amendment of renumbered rules 25.** - In the renumbered as Rule 25 between the words “Department” and “shall” the wordings “with the approval of Personal and Administrative Reforms Department” shall be inserted.

**20. Amendment of renumbered rules 26.** - In the renumbered as Rule 26, for the existing word “modification” the word “notification” shall be substituted.

K. PASSAH,  
Joint Secretary to the Govt. of Meghalaya,  
P.W.D. (R&B) Shillong.